

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**(IB)-840(PB)/2018**

**IN THE MATTER OF:**

PEC Ltd.

.... Applicant/petitioner

V.

M/s. S.L Consumer Products Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 17.07.2018**

**Coram:**

**Dr. Deepti Mukesh**  
**Hon'ble Member(Judicial)**

**Sh. S. K Mohapatra,**  
**Hon'ble Member (Technical)**

**PRESENTS**

For the Applicant/petitioner : Mr. Rajesh Kumar Gautam,  
Mr. Aakash Sehrawat, Advs.

**ORDER**

Notice to show cause to the respondent be issued as to why this application be not admitted for triggering the insolvency resolution process for 13<sup>th</sup> August, 2018. Process dasti only.

List the matter on 13<sup>th</sup> August, 2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

17.07.2018  
Ritu Sharma